

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A NO. 140/ 2025

IN THE MATTER OF:

SANDEEP RATHEE

...APPLICANT

Versus

STATE OF HARYANA & ORS

...RESPONDENTS

**OBJECTIONS TO JOINT COMMITTEE REPORT
DATED 06.08.2025 ON BEHALF OF APPLICANT**

(FOR INDEX: - Kindly See Inside)

**New Delhi
Dated...../11/2025**

FILED By

Shamir *Mansi*

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INDEX (N.D.O.H: 29.01.2026)

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New Delhi

Dated...../11/2025

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**OBJECTIONS TO JOINT COMMITTEE REPORT
DATED 06.08.2025 ON BEHALF OF APPLICANT**

MOST RESPECTFULLY SHOWETH:

1. At the outset, the Applicant respectfully submits these objections to the report dated 06.08.2025 filed by the Joint Committee constituted pursuant to the Hon'ble Tribunal's order dated 07.04.2025. The report, while confirming that around 30 trees were illegally felled, makes certain erroneous and unfounded allegations against the Applicant, which are contrary to the factual record and evidence available on record.

PRELIMINARY SUBMISSIONS:

1. That the Applicant reiterates that his sole intention in approaching this Hon'ble Tribunal was

to bring to light the illegal and unauthorized felling of trees located within Khasra No. 221, Village Manana, District Panipat, and to seek appropriate environmental and legal action against the violators.

2. That the Joint Committee's findings that the Applicant was "*involved in the illegal cutting of trees*" is baseless, perverse, and without evidentiary foundation. The report is primarily based on hearsay statements and uncorroborated oral versions recorded under the influence of the local Panchayat officials, including the Sarpanch and her husband—both of whom are the violators in the present matter.
3. That the Joint Committee's own site inspection acknowledges the presence of construction activity, building materials, and evidence of excavation within the premises of the Veterinary Hospital, which belongs to the Animal Husbandry

Department. The Committee also admits that approximately 30 mature trees have been illegally cut from the said government land. However, rather than attributing liability to the Gram Panchayat Manana and the Sarpanch's husband, who admittedly carried out the work and handled the construction materials, the report deflects responsibility onto the Applicant, without citing any legal or factual basis.

4. The statements of the truck driver and contractor (Arun Jain), relied upon by the Committee, are contradictory and unreliable. The contractor himself admits he was engaged by the Sarpanch's husband to carry out construction works. The allegation that the Applicant "instructed" him is an afterthought and contradicted by the photographic evidence filed by the Applicant (Annexure A/1 in O.A), which clearly shows the

Sarpanch's husband, Praveen Kumar, present at the site during tree cutting.

5. That the Joint Committee further ignored revenue and ownership documents, which confirm that the land belongs to the Animal Husbandry Department and not the Panchayat. Therefore, no Panchayat resolution could have authorized any construction or felling of trees on such land.
6. That the SDM Samalkha, who was part of the joint committee, refused the applicant to cross-verify or counter the false statements made by the Panchayat officials, during the site inspection.
7. That when the Joint Committee visited the site on 15.05.2025, statements of several local residents and witnesses were also recorded in the presence of the Applicant. These persons categorically stated that the trees were being cut illegally by the husband of the Sarpanch in their presence.

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However, these witness statements have been deliberately omitted from the final Joint Committee report. Subsequently, on the very next day, i.e., 16.05.2025, the Applicant sent written objection to this deliberate omission to the DC Panipat, and the SDM Samalkha, through registered post, and also emailed the same to the SDM, Samalkha. Both communications were duly received and acknowledged by their offices. Despite this, the Joint Committee has wilfully suppressed and ignored these facts in its report. The statements of those witnesses, who had verified and confirmed that the trees were cut in their presence by the Sarpanch's husband, have been deliberately withheld and not recorded in the report due to the mala fide intentions of the Committee members acting under the undue influence of the Sarpanch's husband. This suppression of material evidence has vitiated the entire credibility of the report.

The True Copy of the Objection dated 16.05.2025 sent by the applicant to the DC Panipat & SDM Samalkha along with postal receipts and email screenshot is annexed herewith and marked as ANNEXURE A/1.(colly)

8. Furthermore, the statement of Respondent No. 6 – Rekha Devi, Sarpanch, as recorded in the Joint Committee Report, is false and misleading. In her statement, Respondent No. 6 has categorically stated that *"no resolution was passed by the Gram Panchayat regarding the development work at the Animal Hospital."* However, this claim is contradicted by the official records and written statements of Mr. Mandeep, Gram Sachiv, and Mr. Praveen Singh, Gram Sachiv of Samalkha, District Panipat, who have both clearly affirmed in writing that a resolution for construction of a Community Hall on the land of the Animal

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Hospital was indeed passed in the presence of Respondent No. 6, who was personally present at the meeting. This clearly establishes that Respondent No. 6's denial is false and that the Joint Committee Report has been deliberately framed to shield her from liability.

The True Copies of the Written Statements of Gram Sachiv's of Samalkha, District Panipat are annexed herewith and marked as ANNEXURE A/2 (Colly).

9. That the Applicant is a public-spirited citizen who has approached this Hon'ble Tribunal purely in the interest of environmental protection and public welfare. The Applicant has no personal interest in the present matter except his sole objective in filing the Original Application was to safeguard the environment from illegal and unauthorized activities being carried out on public land, which have caused degradation of the ecological balance and loss of green cover.

10. However, it is deeply regrettable that the Joint Committee has sought to falsely implicate the applicant under the undue influence and pressure of the Sarpanch and her husband, who are the principal wrongdoers/ violators in the matter. Such a finding is not only unjustified but also runs contrary to the spirit of environmental jurisprudence, which encourages vigilant citizens to report ecological violations.

11. That the "Polluter Pays" and "Precautionary Principle", which form part of the law of the land, require that the violators—namely, the Sarpanch and her husband — bear the responsibility for restoration of the environment and payment of environmental compensation. The Respondent No. 6 (Sarpanch Rekha Devi), being the violator responsible for illegal felling of trees without requisite permission shall be directed to undertake compensatory plantation of at least

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500 indigenous trees within the jurisdiction of Village Samalkha, under supervision of the District Forest Officer, Panipat, so as to restore the ecological loss caused by her and her husband.

12. That the present objections are being made bonafide in the interest of justice.

Applicant

Through

Dated:....11.2025
New Delhi

S.A. Zaidi
Mansi

S.A. ZAIDI & MANSI CHAHAL
Advocates
Chamber No-7, Trishul Tower
Kaushambi, Ghaziabad, U.P

**BEFORE THE NATIONAL GREEN TRIBUNAL
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O.A No. 140 OF 2025

IN THE MATTER OF

SANDEEP RATHEE

.....APPLICANT

VERSUS

STATE OF HARYANA & ORS.

....RESPONDENTS

AFFIDAVIT

I Sandeep Rathee S/o Shri Ram Singh R/o House No 1530, Village Manana, Distt. Panipat, Haryana- 132101, presently at New Delhi do here by solemnly affirm and declare as under:

1. That I am the Applicant in the above noted case therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.
2. That the accompanying Rejoinder has been drafted by my counsel and the same has been read over and explain to me and I say and declare that the same are true and correct.
3. That the Contents of accompanying Rejoinder be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.



Sandeep Rathee
DEPONENT

VERIFICATION

16 NOV 2025

Verified at Delhi on this _____ day of _____, 2025 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

Sandeep Rathee
DEPONENT

I identified the deponent who has signed in my presence



CERTIFIED THAT DEPONENT
Sh./Ms. Sandeep Rathee
Age 35
Sic, V/No, D/o Ram Singh
R/o [Signature]
Identified by [Signature]
has seen
On [Signature]
content
& explained
his/her knowledge
NITENDRA KUMAR, NOTARY PUBLIC
Govt. of India

सेवा में

विभागा उपायुक्त
पानीपत

विषय: NDT Case 140/2025 में निम्न तंत्रों शामिल
करने को।

निवेदन है कि मेरे द्वारा NDT Case 140/2025
में सामग्री कोर्ट ने आदेशानुसार जांच करके मौका
निरीक्षण करने व तंत्र जांचने के लिए क्वॉटि को जांच
करके ने निम्न व्यक्तियों को ब्याज नौकरियों को लिए
के लिए उनको कालम बंद नहीं किया।

1. एस. डी. एम. सभानिया द्वारा विभाग नभरदाद को
पत्र पर बुलाया गया व मुहताब की गई। नभरदाद
ने बताया कि उसका ब्योत्र पत्र कम्प्लायन्स वाले पत्र
र है वह एक दिन ब्योत्र ले ला रहा था तो पत्र
अप्लायन्स में फिट कोर्ट जा रहे थे व सरपंच पत्र
पुकीन को पर उसी पर देठा था।
2. विडियो में सरपंच द्वारा विकास (वर्तमान पंच) को
आवाज लगाते हुए कहा गया तो कोर्ट पर विकास को
बुलाया तो विकास ने बताया कि को उस वकत सरपंच
पत्र पुकीन को ड्राइवर था कोर्ट सरपंच पत्र पुकीन
को नभरदाद की वह पत्र कोर्ट वाले को
सरपंच पत्र को जादी में देठा कर लाया था व
पत्र सरपंच पत्र को नभरदाद को ले रहे थे

15

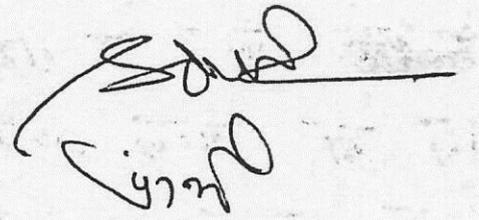
(3.) ना हीं पैस काजिे वाला को जांच में शामिल किया गया ।

आपसे विनम्र निवेदन है कि एक तीना आविर्भाव को भी निश्चित समय जांच में शामिल किए गए

धनमयाद

1605 2023

1. एक लापी S.D.M समन्वया को भी निश्चित है



सन्धी रानी

702 77-666

RH704734708IN IVR:827270473470
 RL SAMALKHA S.O <132101>
 Counter No:1,16/05/2025,10:51
 To:SDM,SMK

भारतीय डाक
 डाक सेवा-जय सेवा



India Post
 डाक सेवा-जय सेवा

PIN:132101, Samalkha S.O
 From:SANDEEP RATHEE,MANANA
 Wt:20gms,REG=17.0
 Amt:25.96,Tax:3.96,Amt.Paid:26.00 (Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868><Wear mask -Stay safe>

RH704734774IN IVR:827270473477
 RL SAMALKHA S.O <132101>
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 To:DC ,PANIPAT

भारतीय डाक
 डाक सेवा-जय सेवा

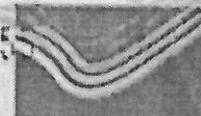


India Post
 डाक सेवा-जय सेवा

PIN:132103, Panipat H.O
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 Wt:20gms,REG=17.0
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 <Track on www.indiapost.gov.in>
 <Dial 18002666868><Wear mask -Stay safe>

RH704734655IN IVR:827270473465
 RL SAMALKHA S.O <132101>
 Counter No:1,16/05/2025,10:51
 To:SDM,SAMALKHA

भारतीय डाक
 डाक सेवा-जय सेवा



India Post
 डाक सेवा-जय सेवा

PIN:132101, Samalkha S.O
 From:SANDEEP RATHEE,MANANA
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 <Dial 18002666868><Wear mask -Stay safe>

सबूत के तौर पर शामिल करने बारे

103

17

Add label



Sandeep Rathee 16 May

to sdm.samalkha ^



From Sandeep Rathee • rathee0002.sr@gmail.com

To sdm.samalkha@hry.nic.in

Date 16 May 2025, 5:47 pm

See security details

निवेदन है कि आप atteched वीडियो को भी जांच में शामिल करने का कष्ट करे। धन्यवाद



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VID-202505...A0018.mp4



सेवा में

चेयरमैन

राष्ट्रीय हरित अधिकरण न्यायालय,

नई दिल्ली

विषय: माननीय राष्ट्रीय हरित अधिकरण न्यायालय के केस संख्या OA/140/2025 के सन्दर्भ में प्रवीण ग्राम सचिव खंड समालखा जिला पानीपत के बयान

श्रीमान जी ,

उपरोक्त केस में मेरे बयान निम्नलिखित है :

1. मैं मनदीप ग्राम सचिव खंड कार्यालय समालखा जिला पानीपत में कार्यरत हु। मेरे पास ग्राम पंचायत मनाना का कार्यभार दिनांक मार्च.2023 से दिनांक दिसंबर 2024 तक रहा है।
2. यह है कि दिनांक 20.02.2024, दिनांक 07.03.2024 दिनांक 09.08.2024 को ग्राम पंचायत मनाना कि बैठक का आयोजन सरपंच कि अध्यक्षता में किया गया था। सरपंच रेखा देवी व हाजिर पंचायत के सदस्यों के निवेदन पर मेरे द्वारा पशु हस्पताल के शिफ्ट करने बारे व पशु हस्पताल में सामुदायिक भवन निर्माण करने बारे दिनांक 20.02.2024 प्रस्ताव न० 03 , दिनांक 07.03.2024 प्रस्ताव न० 06, दिनांक 09.08.2024 प्रस्ताव न० 08 (बिंदु न० 9) मेरे द्वारा लिखे गए थे । उपरोक्त कार्य करवाने में सरपंच और ग्राम पंचायत के सदस्य सहमत थे। तथा सरपंच और हाजिर सदस्यो द्वारा मेरे सामने हस्ताक्षर किये गए थे। मेरे बयान उपरोक्त केस में शामिल करने की कृपया करे।

दिनांक 20.08.2025

प्रार्थी

मनदीप ,ग्राम सचिव
खंड समालखा (पानीपत)

19

सेवा में

चेयरमैन

राष्ट्रीय हरित अधिकरण न्यायालय,
नई दिल्ली

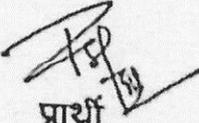
विषय: माननीय राष्ट्रीय हरित अधिकरण न्यायालय के केस संख्या OA/140/2025 के सन्दर्भ में प्रवीण ग्राम सचिव खंड समालखा जिला पानीपत के बयान

श्रीमान जी ,

उपरोक्त केस में मेरे बयान निम्नलिखित है :

1. मैं प्रवीण सिंह ग्राम सचिव खंड कार्यालय समालखा जिला पानीपत में कार्यरत हु। मेरे पास ग्राम पंचायत मनाना का कार्यभार दिनांक 03.12.2024 से दिनांक 10.06.2025 तक रहा है।
2. यह है की उपरोक्त केस में माननीय न्यायालय द्वारा गठित कमेटी १५ अप्रैल २०२५ को जाँच हेतु ग्राम पंचायत मनाना में आये थे। मेरे द्वारा कमेटी के सामने ग्राम पंचायत का रिकॉर्ड पेश किया था।
3. यह है कि दिनांक 11.12.2024 को ग्राम पंचायत मनाना कि ग्राम सभा का आयोजन सरपंच कि अध्यक्षता में किया गया था व सरपंच ग्राम पंचायत मनाना के निवेदन पर प्रस्ताव न० 06 (पशु हस्पताल में सामुदायिक केंद्र के निर्माण हेतु) पारित किया गया था।

Date 20.8.2025


प्रार्थी

प्रवीण सिंह ,ग्राम सचिव
खंड समालखा (पानीपत)

